

(Rs. in lakhs)

nature of advances	June 1969		December 1969	
	No. of A/cs.	Balance outstanding	No. of A/cs.	Balance outstanding
Direct Finance to Farmers . . . .	947	147.82	6527	182.93

FINANCIAL AID TO SHRI K. K. JAJODIA

92. SHRI KRISHAN KANT : Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Shri K. K. Jajodia of Lynx Corporation has recently been given any financial aid by the public sector financial institutions; and

(b) if so, the extent thereof and the purpose for which it was given?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) According to information ascertained from the two All India public sector financial institutions namely, the Industrial Finance Corporation of India and the Industrial Development Bank of India, no financial assistance has been given by either of them to Shri K. K. Jajodia of Lynx Corporation, or any industrial concern either promoted by him or by the Lynx Corporation.

(b) Does not arise.

RELIEF TO SMALL-SCALE MANUFACTURERS OF ALUMINIUM

93. SHRI BHIMANAND PANDA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Small Scale manufacturers of Aluminium have been permitted to pay central excise duty on their products by way of set-offs on account of genuine difficulty in producing proof of payment of duty on duty-paid ingots and billets used in the manufacture of their products;

(b) whether it is also a fact that upto 28th February, 1970 the burden of duty on the extruded products of small scale manufacturer paying duty by way of set-offs was slightly less than on the similar

products of the big industrialists but from 1st March, 1970 the former has to pay about Rs. 430 more on each metric tonnes of his extruded products; and

(c) if so, that steps have been taken to remove this discrimination and to afford relief to such Small scale manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) No, Sir, in the case of manufacturers paying duty on their products after claiming set off of duty to the extent leviable on curd aluminium, the requirement of producing the proof of payment of duty has been relaxed only in respect of old aluminium scrap and not in the case of ingots and billets.

(b) and (c) Yes Sir. With effect from 1-3-1970 the duty on aluminium products produced by all manufacturers has been increased; the actual extent of increase in duty in the case of each manufacturer would depend upon the selling price of their products since the duty is now charged on *ad valorem* basis.

SRESHTHA HOUSE BUILDING SOCIETY

94. CHAUDHARY A. MOHAMMAD: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of meetings of the Executive Committee of the Sreshtha House Building Cooperative Society held during the year 1969-70;

(b) the number of meetings of the General Body held during the last three years of the above Society; and

(c) the area, location and the time by when land will be allotted to the above society?